

OFFICIAL MEMORANDUM OF THE PRINCIPAL DISTRICT JUDGE,
ARIYALUR, Dated. 11.06.2021.

Sub: Courts & Judges - COVID-19 Pandemic - Functioning of Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry - Further directions issued by the Hon'ble High Court, Madras - Implemented -Reg.

Ref: Official Memorandum of the Hon'ble High Court, Madras in R.O.C.No.41440-A/2021/C3, Dated. 10.06.2021.

In view of the High Court's Official Memorandum in the reference cited above, the following directions are issued for restricted functioning of directions are issued for strict adherence w.e.f. 14.06.2021 until further orders:

1. Only both side ready matters be taken as far as possible through Video Conferencing.
2. Filing process shall be through drop box method, as was done earlier.
3. Only urgent cases be taken up, restricting to a manageable number of cases in a day, on time slot.
4. Urgency of the matter to be taken up, has to be decided by the concerned Judicial officer of the Court.
5. Exparte orders should be avoided unless absolutely necessary and only upon giving due reasons therefore.
6. If necessary, witnesses can be examined through Video Conferencing, by following the rules in this regard.
7. The Judicial Officers are hereby instructed to utilize the Microsoft Teams Video Conferencing Licenses which are already provided to them to facilitate functioning through Video Conferencing.
8. Entry of Advocates and litigants into the Court Complexes will be restricted.
9. Bar Associations and canteens shall remain closed until further orders. However to sanitize and to provide access to papers for the Lawyers, the Bar Associations may be opened for four hours on Saturday.

10. 30% of staff may be permitted to work on rotation basis, as fixed by the concerned Judicial Officer of the Court

11. All the Judicial Officers are requested to make all arrangements for the smooth functioning of the District and Subordinate Courts in Ariyalur District, with minimum level staff not exceeding 30% without compromising on the Covid -Protocol

Principal District Judge,
Ariyalur. G.6
11/6/21 11/6/21

To

1. The Additional District Judge, Ariyalur.
2. The Sessions Judge, Fast Track Mahila Court, Ariyalur.
3. The Judge, Family Court, Ariyalur.
4. The Chairman, Permanent Lok Adalat, Ariyalur.
5. The Chief Judicial Magistrate, Ariyalur.
6. The Principal Sub Judge, Ariyalur.
7. The Additional Sub Judge, Ariyalur.
8. The Secretary, District Legal Services Authority, Ariyalur.
9. The Sub Judge, Jayankondam.
10. The Special Judge No.I & II, Jayankondam.
11. The District Munsif, Jayankondam.
12. The Principal District Munsif /Additional District Munsif, Ariyalur.
13. The Judicial Magistrate No.I & II, Ariyalur.
14. The Judicial Magistrate No.I & II, Jayankondam.
15. The District Munsif – Cum – Judicial Magistrate, Sendurai.
16. The Judicial Magistrate, Additional Mahila Court, Ariyalur.
17. All the Public Prosecutors, Government Pleaders, Additional / Assistant Public Prosecutors, Special Public Prosecutors in the courts of Ariyalur District.
18. The President, Bar Association, Ariyalur / Jayankondam.
19. The President, Advocate Association, Ariyalur / Jayankondam.
20. The President, New Bar Association, Jayankondam.
21. All the Advocate's Clerk Association, Ariyalur, Jayankondam and Sendurai.

Copy to

1. The District Collector, Ariyalur District.
2. The Superintendent of Police, Ariyalur District.
3. The Court Manager, System Analyst, Sheristadar, Head Clerk, Central Nazir and Superintendent of Copyist Section, Principal District Court, Ariyalur.